

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 06
(IB)-569(ND)/2018

IN THE MATTER OF:

Sh. Anil Kheaterpal	...	Applicant/Petitioner
Vs		
M/s. Innovari Technologies Pvt Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016, Liq.

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr.Pratik Sarkar for the erstwhile RP ParthaSarathy Sarkar - Innovari Technologies
For Respondent	:	Mr. Sandeep Bajaj, Ms. AakankshaNehra, for Respondent No. 2 Mr.Hrishikesh Barua, Mr. Saumitra Shrivastava, Advocates for Respondent No.1 in IA No. 271/2023 i.e. CoC Member Mr. Anil Khetrapal (Ori. Applicant in the Main Matter CP(IB) No. 569 (PB)/2018)

ORDER

As prayed by the Ld. Counsel Mr. Sandeep Bajaj, appearing on behalf of respondent no. 2, one week time is granted for filing the reply.

List the matter **on 17.10.2023**.

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

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(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)